notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Date : 27.02.2023. UJJAWAL - Authorised Officer

Place: Agra Fullerton India Credit Company Limited

9. Further the notice is hereby given to the Borrower/s, that in case they fail to collect the above said articles same shall b
10. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated ti the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
11. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning ar dispute in tender/Auction, the decision of AO of IIFL-HFL will be final.

STATUTARY 30 DAYS SALE NOTICE UNDER RULE 8 (6) OF THE SARFAESI ACT, 2

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancill Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest ar

Place : Amritsar, Date : 27/02/2023 **Sd/- Authorised Off**

punjab national bank

pnb Oriental United

Together for the better

Head Office, Plot No. 4, Sector - 10 Dwarka, New Delhi - 110075.

Date: 09.01.2023

ORDER OF THE REVIEW COMMITTEE FOR DECLARATION OF WILFUL DEFAULTERS, PURSUANT TO PROCEEDINGS CONDUCTED AT HEAD OFFICE ON 13.12.2022.

M/s Vadraj Cement Limited (Rs. 1011.31 Crore)	
CS: Mumbai City / ZS: Mumbai	**Date of NPA: 31.12.2013**

In terms of RBI Master Circular no. DBR. No. CID BC.22/20.16.003/2015-16 dated July 01, 2015. Committee for Identification of Wilful Defaulters issued Show Cause Notice dated - 07.09.2021 to following persons mentioning the ground(s) on the basis of which they are identified as wilful Defaulters: -

1. **M/s. Vadraj Cement Ltd. (Borrower)**
2. **Mr. Rishi Kamlesh Agarwal (Promoter Director)**
3. **Mr. Atul Zade (Director)**
4. **Mr. Vijay Prakash Sharma (Director)**
5. **Mr. Krishna Gopal Toshniwal (Director)**
6. **M/s ABC Cement Holdco Pvt. Ltd (Corporate Guarantor)**
7. **M/s ABG International Pvt. Ltd. (Corporate Guarantor)**

Vide Show Cause Notice, the above named persons were given opportunity to make a representation, if they so desire, to the Bank within 15 days from receipt of notice. as to why they be not classified as wilful defaulters. In response to the said Show Cause Notice Sh. RB Wadhawani (Advocate) on behalf of Sh. Krishna Gopal Toshniwal (Director) submitted representation vide letter dated 12.10.2021. Considering the representation of the party the Identification Committee had accorded personal hearing on 08.03.2022. The said personal hearing was attended by Sh. Krishna Gopal Toshniwal in his personal capacity and deliberated his case,

After considering entire facts on record, submission made by the party and deliberation made during personal hearing, the Identification Committee in its meeting held on 11.07.2022, had decided to drop the name of corporate guarantors i.e. M/s ABG Cement Holdco Pvt. Ltd and M/s ABG International Pvt. Ltd. from the proceedings of wilful default as the guarantee deed was executed prior to 09.09.2014. The Committee further observed that the Borrower and its above named Directors defaulted in payment/repayment obligations to the Bank and the said persons, involved in events of default are fit to be identified as wilful defaulters on the following ground(s):-

Capacity to Pay

Borrower/ Guarantors have defaulted in meeting their repayment obligations, even though they have capacity to honour the said obligations.

Name of Directors/Guarantors	Net Means
Sh. Rishi Kamlesh Agarwal	Rs.26.61 Cr

1. The company diverted funds to the tune of Rs.107.37 Crore and siphoned funds to the tune of Rs. 0.64 Crore.
2. Frequent transactions with companies having common directors -Rs 25.77 Crore paid to these companies, which are shell companies operated on paper by ABG group. 3. Rs.111.90 Crore paid and Rs.88.01 Crore received from M/s Mahavir Distributors Pvt. Ltd.. an undisclosed interconnected concern of VCL. The amount was not related to the operating business.
4. Company has utilized short term working capital funds for long term purposes. 5. Company has incorporated an overseas branch during the year 2012-13 at Ras-al-Khaimah-Free Trade Zone, in a tax haven based in UAE. Based on the financials it is observed that massive uneven financial development took place in that particular branch. This Branch contributed almost 100% of total revenue reported by the Company in FY 2011-12 and FY 2012-13. On the third year of its incorporation viz. FY 2014-15, Branch has sold off all inventory on scrap value equivalent to around 2.04% of book value leading to a loss of AED 239,70,752. It indicates possible diversion of funds committed by company through opening dummy branch in UAE.
6. Trade receivables are reduced drastically from Rs.3.49 Crore to Rs.0.32 Crore i.e. by Rs.3.17 Crores. However as per Cash Flow Statement for the same period as reported, trade receivable is reduced by only Rs.2.80 Crore.
7. Unsecured loan decreased by Rs.41 Crore during the FY 17-18,
8. Interest free loan to subsidiaries which was pending for long time.
9. Debentures issued to related parties for Rs.44.25 Crore later converted to equity shares.

Accordingly, the Identification Committee had issued reasoned Order on 29.07.2022. In its said Order, the committee had directed that the above named persons are free to make a written representation against the Order of Identification Committee, within a period of 15 days from the date of receipt of order to the Review Committee headed by the MD & CEO of the Bank, if they so desire.

Despite service of the order of the Committee for Identification of Wilful Defaulters of the Bank, no representation was received from the Borrower and the above named person(s) against said order.

ORDER OF THE REVIEW COMMITTEE FOR DECLARATION OF WILFUL DEFAULTERS:

The Review Committee chaired by the undersigned MD & CEO of the Bank and the Directors of the Bank as members, after due consideration of the above said facts and evidence on record, in its meeting held on 13.12.2022 concurred with the Order of the Identification Committee and found that the aforesaid parties, mentioned at serial No. 1 to 5 are responsible for above events of wilful default, which constitute cogent ground of being declared as 'Wilful Defaulters' in terms of extant Bank guidelines issued in consonance with the RBI guidelines/Master Circular No. DBR. No. CID. BC.22/20.16.003/2015-16 dated 01.07.2015 and declared M/s Vadraj Cement Ltd. (Borrower), Mr. Rishi Kamlesh Agarwal (Promoter Director), Mr. Atul Zade (Director), Mr. Vijay Prakash Sharma (Director), Mr. Krishna Gopal Toshniwal (Director) as "Wilful Defaulters" for the - reason "Capacity to pay and Diversion of funds".

Sd/- Pankaj Joshi (Director-Member)	Sd/- Atul Kumar Goel Chairperson (Managing Director & Chief Executive Officer)	Sd/- Gautam Guha (Director-Member)

DEMAND NOTICE

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act.) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules). In exercise of powers conferred under Section 13(2) of the said Act read with Rule 3 of the said Rules, the Authorised Officer of IIFL Home Finance Ltd. (IIFL HFL) (Formerly known as India Infoline Housing Finance Ltd.) has issued Demand Notice under section 13(2) of the said Act, calling upon the Borrower(s), to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice is hereby given, to the Borrower(s) to pay within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s), amount due as on date of Demand Notice and security offered towards repayment of loan amount are as under:-

Name of the Borrower(s) / Guarantor(s)	Demand Notice Date & Amount	Description of Secured asset (immovable property)
Mr. Verma Kumar Sudhir Mrs. Suman Verma Sudhir Rajmestari **(Prospect No IL10220171)**	**23-Feb-2023 is ₹ 3,24,851.00/-** (Rupees Three Lakh Twenty Four Thousand Eight Hundred Fifty One Only)	All that piece and parcel of the property being : Plot No 11, With Land Area Ad Measuring 468 Sq.ft., Carpet Area Ad Measuring 349 Sq.ft., Built Up Area Ad Measuring 461 Sq.ft. and Super Built Area Ad Measuring 423 Sq.ft., Property Out Of Khat No. 782/102, Comprised Under Khasra No. 69//2/4 (1-0), 69//25/2(2-9), 74//5/2(1-7), Situated at Village Bhankarpur Hadbast No. 236, Mohali, Derabassi. Punjab, India, 140110.

If the said Borrower fail to make payment to IIFL HFL as aforesaid, IIFL HFL may proceed against the above secured assets under Section 13(4) of the said Act, and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers. For further details please contact to Authorised Officer at **Branch Office :** Sco 21, 5th Floor, Ludhiana Ferozgandhi Market, Ludhiana, Punjab - 141001/SCO 2907-2908, 2th Floor, Sector-22 C, Chandigarh 160022 or **Corporate Office :** IIFL Tower, Plot No. 98, Udyog Vihar, Ph-IV Gurgaon, Haryana.

Place : Chandigarh , Date : 27.02.2023 **Sd/- Authorised Officer, For IIFL Home Finance Ltd.**

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR [UR SINTER PRIVATE LIMITED, PREVIOUSLY ENGAGED IN MANUFACTURING OF CHAFF-CUTTER/ GRASS CUTTING MACHINES AND TRADING OF C.I CASTINGS, G.I CASTINGS, IRON ORE, COAL, LIME STONE, ANGLES/ CHANNELS, FLAT BAR, HARD COKE, MS ROUND, SCRAP AND ITS ALLIED PRODUCTS AT VILLAGE BUMBLOO, TEHSIL AMB, OPPOSITE RTO HOSHIARPUR ROAD AMB UNA - 174303, H.P, INDIA]

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations,2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with CIN/ PAN	**U R SINTER PRIVATE LIMITED (CIN: U26950HP2012PTC000261, PAN: AABCU7586R)**
2.	Address of the registered office	Village Bumbloo, Tehsil Amb, Opposite R T O Hoshiarpur Road Amb Una-174303, H.P, India
3.	URL of website	-----Not Available------
4.	Details of place where majority of fixed assets are located	Land & Building, Plant & Machinery and Inventories are lying at Village Bumbloo, Tehsil Amb, Opposite R T O Hoshiarpur Road Amb Una – 174303, H.P, India
5.	Installed capacity of main products/ Services	Chaff-Cutter/ Grass Cutting Machines- Around 2500 machines per month
6.	Quantity and value of main products/ services sold in last financial year	- Sales for the financial year ended 31.03.2021 - INR 12.44 crores - Sales for the financial year ended 31.03.2020 – INR 62.06 crores
7.	Number of employees/ workmen	------NIL------ (Unit in non-operational since year 2021)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending a request to Resolution Professional at cirp.ursinter@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be sought by sending a request to Resolution Professional at cirp.ursinter@gmail.com
10.	Last date for receipt of expression of interest	14.03.2023
11.	Date of issue of provisional list of prospective resolution applicants	24.03.2023
12.	Last date for submission of objections to provisional list	29.03.2023
13.	Process email id to submit EOI	cirp.ursinter@gmail.com

Sd/-

Vikas Aggarwal

Regn. No.: IBBI/IPA-001/IP-P-02126/2020-2021/13313

Email for Correspondence: cirp.ursinter@gmail.com

Address for Correspondence: Plot No. D-190, 3rd Floor, Sector-74, Phase 8B Industrial Area, SAS Nagar, Mohali - 160071, Distt. SAS Nagar, Punjab

Date : 27.02.2023

Place: Mohali

Resolution Professional For U R Sinter Private Limited

Financial Express 27/02/2023